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Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Direct Taxes)

New Delhi, the 19<sup>th</sup> October, 2016

**NOTIFICATION**

In pursuance of sub-clause (ii) of clause (a) of sub-section (1) of Section 138 of the Income-tax Act, 1961, the Central Government hereby specifies Director, Vigilance and Anti-Corruption Bureau, Kerala for the purposes of the said clause.



(Rohit Garg)  
Deputy Secretary to the Government of India  
(F.No.225/284/2015-ITA II)

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To

The Manager,  
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2. Chief Secretary, Kerala.
3. All Pr. CCsIT/DGsIT for kind information.
4. O/o Pr. DGIT(Systems) for placing on the website: incometaxindia.gov.in
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(Rohit Garg)  
Deputy Secretary to the Government of India